IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 134(ND)/2011

IN	TH	F	MA	TT	ER	OF:
11.4		No.	I V I			U

M/s. KSk	Energy	Company F	vt. Ltd.	
3.0				

.....Petitioner

M/s. Athena Projects Pvt. Ltd.

.....Respondents

SECTION:

UNDER SECTION 397/398

:

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Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s)

Mr. R. Sankaranarayanan, Senior Advocate

Mr. Abhay Anand Jena & Ms. Bina Gupta, Advocates

Mr. Gireesh G., Chartered Accountant

For the Respondent(s)

Mr. Rajesh Bhardwaj, Advocate for Respondent Nos. 1 to 4

Mr. Tarun Johri, Advocate for Respondent Nos. 2 & 15 Mr. Ajay Tejpal, Advocate for Respondent Nos. 5 to 8 Mr. Nitish Gupta, Advocate for Respondent No. 7

Mr. Pankaj Kr. Singh, Advocate for Respondent Nos. 9 & 10

Ms. Anumeha Verma, Advocate for Respondent No. 11

ORDER

On account of paucity of time, matter is adjourned to 09.10.2017.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

29.08.2017 Vineet